

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 22/09 held on 02.09.2008.

The Meeting No. 22/09 of Norms Committee-II was held on 02.09.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, Asst IA	M/o Steel
3.	Shri R. D. Choudhary, Addl. Director	MIT
4.	Shri Gajraj Singh, Sr. DO	DHI
5.	Shri Shayam Sunder, DDG	DGFT
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:4/3/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM09/	RLA File :34/24/040/00062/AM05/	Lic.No/Date:3410011165 05.08.2004	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

2	Case No.: 5/5/81-ALC2/2008	Party Name:G H INDUCTION INDIA PVT LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00060/AM09/	RLA File :04/81/040/00187/AM05/	Lic.No/Date:0410064104 16.11.2004	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The firm has informed that ratification of the licence has already been done by NC on 25.05.05. Earlier this case was dealt by NC-I. The committee decided to call for a report in the matter from RA as well as from NC-I. The case stands deferred and to be relisted on 14.10.2008.			

3	Case No.: 9/3/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM09/	RLA File :07/24/040/00021/AM07/	Lic.No/Date:0710044427 19.04.2006	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. . The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC and inform RA.			

4	Case No.: 2/5/81-ALC2/2008	Party Name:MULTIQUADRANT IND.CONTROLS (I) PVT.LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM09/	RLA File :31/24/040/00132/AM07/	Lic.No/Date:3110025716 25.07.2006	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. . The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC and inform RA			

5	Case No.: 49/3/81-ALC2/2008	Party Name:ASIATIC ELECTRONIC INDUSTRIES	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00049/AM09/	RLA File :05/24/040/00390/AM07/	Lic.No/Date:0510188266 04.08.2006	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

6	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

7	Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm alongwith the application of the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

8	Case No.:38/3/81-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT. LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00038/AM09/	RLA File :03/94/040/00316/AM08/	Lic.No/Date:0310434113 27.06.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.10.2008: - 1. Information in respect of item at S.No. 3, 4, 5 and 11 of Standard Deficiency Format.			

9	Case No.:41/3/81-ALC2/2008	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM09/	RLA File :07/21/040/00600/AM08/	Lic.No/Date:0710053030 24.08.2007	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC and inform RA.

10	Case No.:111/48/81-ALC2/2007	Party Name:NEST MAGNETICS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM08/	RLA File :07/24/040/00381/AM08/	Lic.No/Date:0710053076 27.08.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

11	Case No.:134/48/81-ALC2/2007	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM08/	RLA File :03/94/040/00634/AM08/	Lic.No/Date:0310444382 26.09.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. PIC has clarified that the term `` manufacture” as defined in foreign Trade Policy includes refurbishing. As the present case is more than refurbishing, it was clarified that the imported inputs in this case are allowed under Advance Licence. The committee took note of PIC clarification, however, the Technical authorities present in the meeting opined that it is difficult to fix even adhoc norms for an item which is refurbished. There is no information that which parts of the old item needs to be repaired/ replaced as the condition of inputs is not known. Hence, it is difficult to calculate the quantity of the inputs and the case may again be placed before the Director General of Foreign Trade for further directions. Accordingly, the committee suggested that the firm may operate under Duty Drawback Scheme (brand rate).			

12	Case No.:128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 14.10.2008.			

13	Case No.:130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that visit the firm is to be made by a team of Technical Members. Hence, decided that the team may be advised to give suitable date of the visit. The case stands deferred and to be relisted on 14.10.2008.			

14	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided to handover the original file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

15	Case No.:15/32/81-ALC2/2007	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM08/	RLA File :31/21/040/00234/AM08/	Lic.No/Date:3110031244 22.10.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. RA has informed that AA has already issued as per GN 4. The committee took a note of it and decided to close the case on the part of NC.			

16	Case No.:159/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00649/AM08/	RLA File :05/24/040/00558/AM08/	Lic.No/Date:0510211382 01.11.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind them to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

17	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that there is confusion in unit of item of import No. 5 (Epoxide resin) mentioned in SION serial No. B-149. Accordingly MIT may be advised to suggest correct unit for the same. The case stands deferred and to be relisted on 14.10.2008.

18	Case No.: 8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

19	Case No.: 6/40/80-ALC2/2007	Party Name:LANTEC TECHNOLOGIES	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/80/050/00591/AM08/	RLA File :03/95/040/00822/AM08/	Lic.No/Date:0310450545 16.11.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited despite reminders and therefore decided to remind the firm to expedite the reply. It may also be noted that this is the last reminder and if no reply is received within fifteen days of issue of this letter, the case will be rejected without giving any opportunity for representation. The case stands deferred and to be relisted on 14.10.2008.			

20	Case No.: 5/2/81-ALC2/2008	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00699/AM08/	RLA File :03/94/040/00888/AM08/	Lic.No/Date:0310451395 23.11.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

21	Case No.: 19/40/80-ALC2/2007	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/80/050/00604/AM08/	RLA File :03/94/040/00889/AM08/	Lic.No/Date:0310451382 23.11.2007	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

22	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

23	Case No.:45/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM09/	RLA File :03/95/040/00783/AM08/	Lic.No/Date:0310452665 05.12.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC and inform RA.			

24	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

25	Case No.:40/2/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00734/AM08/	RLA File :05/24/040/00782/AM08/	Lic.No/Date:0510214657 08.01.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(24)/2008-IPHW dated 30.04.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

26	Case No.:48/2/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00742/AM08/	RLA File :07/24/040/00714/AM08/	Lic.No/Date:0710055434 16.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

27	Case No.:43/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00737/AM08/	RLA File :05/24/040/00801/AM08/	Lic.No/Date:0510215108 18.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

28	Case No.:6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

29	Case No.:3/9/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00103/AM09/	RLA File :10/24/040/00171/AM08/	Lic.No/Date:1010028586 23.01.2008	Defer Date:02.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(31)/2008-IPHW dated 22.07.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

30	Case No.:4/9/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00104/AM09/	RLA File :10/24/040/00173/AM08/	Lic.No/Date:1010028593 23.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(32)/2008-IPHW dated 22.07.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

31	Case No.:50/2/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00744/AM08/	RLA File :07/24/040/00737/AM08/	Lic.No/Date:0710055589 28.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DC(SSi). The case stands deferred and to be relisted on 14.10.2008.			

32	Case No.:42/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

33	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

34	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

35	Case No.:25/8/81-ALC2/2008	Party Name:P.M.ELECTRONICS LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM09/	RLA File :05/24/040/00850/AM08/	Lic.No/Date:0510216261 12.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of PIC and clarification from them is still awaited. The case stands deferred and to be relisted on 14.10.2008.			

36	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

37	Case No.:26/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00091/AM09/	RLA File :05/24/040/00874/AM08/	Lic.No/Date:0510216457 14.02.2008	Defer Date:02.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

38	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the recommendation of the representative of DC(SSI) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.10.2008: - 1. Process of Manufacturing with process flow chart and wastage at every stage. 2. Use of each and every imported input and process on it. 3. Wastage justification.			

39	Case No.:51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

40	Case No.:2/9/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00102/AM09/	RLA File :07/24/040/00777/AM08/	Lic.No/Date:0710055907 18.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

41	Case No.:49/15/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00217/AM09/	RLA File :05/24/040/00892/AM08/	Lic.No/Date:0510216875 22.02.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DC(SSi) and DHI. The case stands deferred and to be relisted on 14.10.2008.			

42	Case No.:32/8/81-ALC2/2008	Party Name:MOLEX (INDIA) LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00097/AM09/	RLA File :07/24/040/00743/AM08/	Lic.No/Date:0710056212 03.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their letter No. 15-19/2008-IP dated 23.06.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

43	Case No.:34/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM09/	RLA File :07/24/040/00770/AM08/	Lic.No/Date:0710056200 03.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

44	Case No.:33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

45	Case No.: 30/8/81-ALC2/2008	Party Name:CONTROL TECHNIQUES INDIA PVT. LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM09/	RLA File :04/24/040/00392/AM08/	Lic.No/Date:0410094274 05.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008.			

46	Case No.: 47/15/81-ALC2/2008	Party Name:CABINET SYSTEMS & CONTROLS PVT. LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00215/AM09/	RLA File :31/24/040/00356/AM08/	Lic.No/Date:3110032959 05.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

47	Case No.: 31/8/81-ALC2/2008	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM09/	RLA File :07/24/040/00767/AM08/	Lic.No/Date:0710056291 07.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

48	Case No.: 39/15/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00207/AM09/	RLA File :05/24/040/00920/AM08/	Lic.No/Date:0510217516 07.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

49	Case No.:48/15/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00216/AM09/	RLA File :05/24/040/00914/AM08/	Lic.No/Date:0510217565 10.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DC(SSi) for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

50	Case No.:16/9/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00116/AM09/	RLA File :03/95/040/01040/AM08/	Lic.No/Date:0310464081 10.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

51	Case No.:50/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00218/AM09/	RLA File :05/24/040/00846/AM08/	Lic.No/Date:0510217769 12.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 1,25,000 Nos. 3. Words "Arnite /Plastic Components" may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

52	Case No.:27/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00092/AM09/	RLA File :05/24/040/00942/AM08/	Lic.No/Date:0510217901 14.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

53	Case No.:28/8/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00093/AM09/	RLA File :05/24/040/00943/AM08/	Lic.No/Date:0510217906 14.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

54	Case No.:55/15/81-ALC2/2008	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00223/AM09/	RLA File :03/95/040/01215/AM08/	Lic.No/Date:0310465214 17.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that this case is under examination of DC(SS1). The case stands deferred and to be relisted on 14.10.2008.			

55	Case No.:9/9/81-ALC2/2008	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00109/AM09/	RLA File :03/94/040/01297/AM08/	Lic.No/Date:0310465203 17.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

56	Case No.:22/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00190/AM09/	RLA File :05/24/040/00890/AM08/	Lic.No/Date:0510218259 19.03.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net weights of 36.59 MT, 41.54 MT & 2.8 MT may be specified with the quantity of export products at S.No. 1, 2 & 3 respectively (total net export weight 80.93 MT).
2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 42566 Kgs inclusive of 1% wastage.
3. Quantity of import item at S.No. 2 may be allowed as 8359 Kgs.
4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 9589 Kgs., 4945.92 Kgs. & 494.5 Kgs. respectively inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

57	Case No.:76/15/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM09/	RLA File :07/24/040/00748/AM08/	Lic.No/Date:0710056482 19.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

58	Case No.:17/9/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00117/AM09/	RLA File :03/95/040/01218/AM08/	Lic.No/Date:0310465594 19.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

59	Case No.:19/8/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00084/AM09/	RLA File :07/24/040/00861/AM08/	Lic.No/Date:0710056584 25.03.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008.

60	Case No.:56/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00224/AM09/	RLA File :04/24/040/00406/AM08/	Lic.No/Date:0410094748 25.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

61	Case No.:57/15/81-ALC2/2008	Party Name:FLUIDTHERM TECHNOLOGY P LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00225/AM09/	RLA File :04/24/040/00407/AM08/	Lic.No/Date:0410094742 25.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

62	Case No.:20/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00188/AM09/	RLA File :05/24/040/00882/AM08/	Lic.No/Date:0510218516 26.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 14.10.2008.			

63	Case No.:24/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00192/AM09/	RLA File :05/24/040/00966/AM08/	Lic.No/Date:0510218517 26.03.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. . The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

64	Case No.: 45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

65	Case No.: 1/3/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM09/	RLA File :22/24/040/00068/AM08/	Lic.No/Date:2210007637 27.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008			

66	Case No.: 19/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00187/AM09/	RLA File :05/24/040/00872/AM08/	Lic.No/Date:0510218738 31.03.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net weights of 14.61 MT & 9.51 MT may be specified with the quantity of export products at S.No. 1 & 2 respectively (total net export weight 24.12 MT).
2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 7105 Kgs inclusive of 1% wastage.
3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 3058.5 Kgs. inclusive of 2% wastage.
4. Quantity of import item at S.No.3 may be allowed as 626.7 Kgs. inclusive of 1% wastage.
5. Quantity of import item at S.No.4 may be allowed as 1.05 Kgs./Kg. content in the export product.
6. Quantities of import items at S.Nos. 5, 6 & 7 may be allowed as 5026 Kgs., 2645.55 Kgs. & 264.5 Kgs. respectively inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

67	Case No.:25/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00193/AM09/	RLA File :05/24/040/00967/AM08/	Lic.No/Date:0510218737 31.03.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as 50818 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as 4545 Kgs. 3. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 9231 Kgs., 4858 Kgs. & 485.8 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

68	Case No.:6/9/81-ALC2/2008	Party Name:R+V INTERNATIONAL CO.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00106/AM09/	RLA File :30/24/040/00056/AM08/	Lic.No/Date:3010055744 02.04.2008	Defer Date:02.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

69	Case No.: 26/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM09/	RLA File :05/24/040/00982/AM08/	Lic.No/Date:0510219027 04.04.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net weights of 5.05 MT & 99.23 MT may be specified with the quantity of export products at S.No. 1 & 2 respectively (total net export weight 104.28 MT). 2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 25072 Kgs inclusive of 1% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 9270 Kgs. inclusive of 2% wastage. 4. Quantity of import item at S.No.3 may be allowed as 1693.5 Kgs. inclusive of 1% wastage. 5. Quantity of import item at S.No.4 may be allowed as 1.05 Kgs./Kg. content in the export product. 6. Quantities of import items at S.Nos. 5, 6 & 7 may be allowed as 15785 Kgs., 8308.2 Kgs. & 830.8 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

70	Case No.: 28/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM09/	RLA File :05/24/040/00996/AM08/	Lic.No/Date:0510219029 04.04.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net weights of 56.58 MT, 17.34 MT & 126 MT may be specified with the quantity of export products at S.No. 1, 2 & 3 respectively (total net export weight 202.02 MT).
2. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 103152 Kgs inclusive of 1% wastage.
3. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 21496 Kgs. inclusive of 2% wastage.
4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 23820 Kgs., 12537 Kgs. & 1253.7 Kgs. respectively inclusive of 5% wastage.

R/A may take suitable consequential action accordingly

71	Case No.:53/15/81-ALC2/2008	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00221/AM09/	RLA File :03/94/040/00017/AM09/	Lic.No/Date:0310467467 04.04.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

72	Case No.:71/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00239/AM09/	RLA File :07/24/040/00878/AM08/	Lic.No/Date:0710056805 04.04.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008			

73	Case No.:29/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00197/AM09/	RLA File :05/24/040/00997/AM08/	Lic.No/Date:0510219078 08.04.2008	Defer Date:02.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that this case is under examination of DIPP. The case stands deferred and to be relisted on 14.10.2008.			

74	Case No.:30/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00198/AM09/	RLA File :05/24/040/00998/AM08/	Lic.No/Date:0510219079 08.04.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as 51382 Kgs inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed 4377 Kgs. 3. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 9819 Kgs., 5168 Kgs. & 516.8 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly			

75	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

76	Case No.:70/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00238/AM09/	RLA File :07/24/040/00857/AM08/	Lic.No/Date:0710056842 09.04.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

77	Case No.:16/15/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00184/AM09/	RLA File :07/24/040/00028/AM09/	Lic.No/Date:0710057312 08.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

78	Case No.:52/15/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM09/	RLA File :03/95/040/00118/AM09/	Lic.No/Date:0310471501 16.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

79	Case No.:13/9/81-ALC2/2008	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00113/AM09/	RLA File :11/24/040/00070/AM08/	Lic.No/Date:1110017229 21.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

80	Case No.:40/15/81-ALC2/2008	Party Name:SPACEAGE SWITCHGEARS LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00208/AM09/	RLA File :05/24/040/00114/AM09/	Lic.No/Date:0510220939 26.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

81	Case No.:36/15/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00204/AM09/	RLA File :05/24/040/00081/AM09/	Lic.No/Date:0510221072 28.05.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 14.10.2008.

82	Case No.: 42/15/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00210/AM09/	RLA File :05/24/040/00120/AM09/	Lic.No/Date:0510221149 28.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

83	Case No.: 43/15/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00211/AM09/	RLA File :05/24/040/00119/AM09/	Lic.No/Date:0510221145 28.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

84	Case No.: 44/15/81-ALC2/2008	Party Name:OBERTHUR CARD SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00212/AM09/	RLA File :05/24/040/00121/AM09/	Lic.No/Date:0510221153 28.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to DOT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

85	Case No.: 17/15/81-ALC2/2008	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00185/AM09/	RLA File :07/24/040/00036/AM09/	Lic.No/Date:0710057641 29.05.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Value of import item No. 1 & 2 put together may be allowed within 2% of the FOB value of exports.
2. Export products should be coated with the relevant import material.

R/A may take suitable consequential action accordingly

86	Case No.:18/15/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00186/AM09/	RLA File :07/24/040/00090/AM09/	Lic.No/Date:0710057645 29.05.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DC(SSi) for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

87	Case No.:51/15/81-ALC2/2008	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00219/AM09/	RLA File :04/24/040/00043/AM09/	Lic.No/Date:0410096234 04.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.			

88	Case No.:69/15/81-ALC2/2008	Party Name:NOKIA SIEMENS NETWORKS INDIA PVT. LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00237/AM09/	RLA File :02/24/040/00004/AM09/	Lic.No/Date:0210113297 04.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that DOT has called for some information from the firm and reply is still awaited by them. The case stands deferred and to be relisted on 14.10.2008.			

89	Case No.:2/12/81-ALC2/2008	Party Name:EMSYDEL ELECTRONICS PVT.LTD,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00148/AM09/	RLA File :07/24/040/00123/AM09/	Lic.No/Date:0710057828 11.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that this case has already been approved by NC in its meeting dated 01/07/2008. Hence decided to withdraw the case.			

90	Case No.:78/15/81-ALC2/2008	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00246/AM09/	RLA File :04/24/040/00034/AM09/	Lic.No/Date:0410096445 12.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments and a copy of the application may be referred to export division for examining the SCOMET angle. The case stands deferred and to be relisted on 14.10.2008.			

91	Case No.:77/15/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00245/AM09/	RLA File :07/21/040/00267/AM09/	Lic.No/Date:0710057903 13.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 14.10.2008: - 1. Information in respect of item at S.No. 3 and 11 of Standard Deficiency Format.			

92	Case No.:79/15/81-ALC2/2008	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00247/AM09/	RLA File :04/24/040/00402/AM08/	Lic.No/Date:0410096465 13.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments and a copy of the application may be referred to export division for examining the SCOMET angle. The case stands deferred and to be relisted on 14.10.2008.			

93	Case No.:1/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00169/AM09/	RLA File :02/24/040/00050/AM09/	Lic.No/Date:0210113992 23.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008.			

94	Case No.:2/15/81-ALC2/2008	Party Name:UD ENERGY SYSTEMS PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00170/AM09/	RLA File :02/24/040/00052/AM09/	Lic.No/Date:0210114004 23.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

95	Case No.:3/15/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00171/AM09/	RLA File :31/24/040/00076/AM09/	Lic.No/Date:3110034123 23.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

96	Case No.:4/15/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00172/AM09/	RLA File :31/24/040/00077/AM09/	Lic.No/Date:3110034124 23.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

97	Case No.:6/15/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00174/AM09/	RLA File :07/21/040/00301/AM09/	Lic.No/Date:0710058064 23.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008			

98	Case No.:5/15/81-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00173/AM09/	RLA File :03/95/040/00263/AM09/	Lic.No/Date:0310476175 24.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

99	Case No.:7/15/81-ALC2/2008	Party Name:ESSAE ELECTRONICS PVT LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00175/AM09/	RLA File :07/24/040/00115/AM09/	Lic.No/Date:0710058089 24.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 14.10.2008.			

100	Case No.:8/15/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00176/AM09/	RLA File :31/24/040/00086/AM09/	Lic.No/Date:3110034158 24.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 14.10.2008.			

101	Case No.:9/15/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00177/AM09/	RLA File :09/24/040/00114/AM09/	Lic.No/Date:0910034422 25.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Taking clue from SION at S.No. C-1, quantities of import items from S.Nos. 1 to 5 may be allowed as 10100 Kgs., 10100 Kgs, 5050 Kgs., 8080 Kgs. & 5050 Kgs. respectively inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

102	Case No.:11/15/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00179/AM09/	RLA File :03/95/040/00273/AM09/	Lic.No/Date:0310476562 26.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 14.10.2008.			

103	Case No.:58/15/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00226/AM09/	RLA File :03/95/040/00272/AM09/	Lic.No/Date:0310476577 26.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 14.10.2008.			

104	Case No.:59/15/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00227/AM09/	RLA File :05/24/040/00207/AM09/	Lic.No/Date:0510222981 27.06.2008	Defer Date:02.09.2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.

105	Case No.:60/15/81-ALC2/2008	Party Name:BHARAT UDYOG	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00228/AM09/	RLA File :18/24/040/00001/AM09/	Lic.No/Date:1810002271 27.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008			

106	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DC(SSi). The case stands deferred and to be relisted on 14.10.2008.			

107	Case No.:62/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00230/AM09/	RLA File :07/24/040/00141/AM09/	Lic.No/Date:0710058186 27.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008			

108	Case No.:63/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
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HQ File :01/81/050/00231/AM09/	RLA File :07/24/040/00146/AM09/	Lic.No/Date:0710058235 30.06.2008	Defer Date:02.09.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008			

109	Case No.: 64/15/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00232/AM09/	RLA File :07/24/040/00147/AM09/	Lic.No/Date:0710058236 30.06.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008			

110	Case No.: 65/15/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00233/AM09/	RLA File :07/24/040/00148/AM09/	Lic.No/Date:0710058253 01.07.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. . The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 14.10.2008.			

111	Case No.: 66/15/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00234/AM09/	RLA File :07/24/040/00157/AM09/	Lic.No/Date:0710058257 01.07.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4 with accountability clause. R/A may take suitable consequential action accordingly.			

112	Case No.:67/15/81-ALC2/2008	Party Name:LOTUS POWERGEAR PLTD.,	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00235/AM09/	RLA File :07/24/040/00156/AM09/	Lic.No/Date:0710058279 02.07.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 10th October, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 14.10.2008.			

113	Case No.:68/15/81-ALC2/2008	Party Name:NILMAC PACKAGING INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2008 02.09.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00236/AM09/	RLA File :03/95/040/00162/AM09/	Lic.No/Date:0310477071 02.07.2008	Defer Date:02.09.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the copy of application sent to DIPP is for some other licence and decided to forwarded the correct copy of application to DIPP. The case stands deferred and to be relisted on 14.10.2008.			

PART –A- DEFFER

S.No 65

Case No. A -2	M/s Crompton Greaves Ltd. Mumbai
Meeting No.22/81	F.No.01/80/162/1101/AM08/DES-I/DES-II
Dated: 02-09-2008	Advance Licence No 0310443826 dt.26-09-2007
	RLA F.No.03/94/40/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. PIC has clarified that the term `` manufacture” as defined in foreign Trade Policy includes refurbishing. As the present case is more than refurbishing, it was clarified that the imported inputs in this case are allowed under Advance Licence. The committee took note of PIC clarification, however, the Technical authorities present in the meeting opined that it is difficult to fix even adhoc norms for an item which is refurbished. There is no information that which parts of the old item needs to be repaired/ replaced as the condition of inputs is not known. Hence, it is difficult to calculate the quantity of the inputs and the case may again be placed before the Director General of Foreign Trade for further directions. Accordingly, the committee suggested that the firm may operate under Duty Drawback Scheme (brand rate).

S.No.66

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.22/81	F.No.01/81/162/899/AM08/DES-II
Dated: 02-09-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

S.No.67

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.22/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 02-09-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

S.No.68

Case No.A -4	M/s Apex Enterprises,Thane
Meeting No.22/81	F.No.01/80/162/1143/AM08/DES-I/DES-II
Dated: 02-09-2008	Advance Licence No 0310445397 dt.8-102--8
	RLA F.No.03/94/40/694/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

S.No.69

Case No.A -6	M/s Bhansali Cables & Conductors P.Ltd.
Meeting No.22/81	F.No.01/80/162/794/AM08/DES-I/DES-II
Dated: 02-09-2008	Advance Licence No 0510206097 dt.11-07-2007
	RLA F.No. 05/24/40/1076/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 16.09.2008.

S.No.70

Case No.A -8	M/s K.S.Instruments Pvt.Ltd.Bangalore
Meeting No.22/81	F.No.01/80/162/802/AM08/DES-I/DES-II
Dated: 02-09-2008	Advance Licence No 0710053793 dt. 12-10-2007
	RLA F.No.07/24/40/492/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 14.10.2008.

S.No 71

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.22/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 02-09-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The representative of the firm appeared before the committee and they were advised to submit some information. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.

PART'AR'DEFFER

S.No.30

Case No. AR- 10	M/S Havells India Ltd.New Delhi.
Meeting No.22/81	F.No.01/80/50/1388/AM08/DES-I/DES-II
Dated: 02-09-2008	Advance Licence No 0510175498 dt. 31-10-2006
	RLA No.05/24/40/00034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

PART –C-

S.NO.25

Case No. C - 4	M/s Honeywell Electrical Devices and Systems India Ltd.
Meeting No.22/81	F.No.01/81/162/1189 /AM08/DES-II
Dated: 02-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided to examine the case on file. The case stands deferred and to be relisted on 16.09.2008.

S.No.26

Case No. C-10	M/S Minex Metallurgical Co.Ltd.Mumbai.
Meeting No.22/81	F.No.01/81/162/155/AM09/DES-II
Dated: 02-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSl) vide their letter No. 30(225)/ 08-ME dated 31.07.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.27

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.22/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 02-09-2008	

Decision : The case regarding modification of SION S. No. C-323-335 was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that revised recommendations for amendment in the above mentioned SIONs are still awaited from DHI and decided to remind them for the same. The case stands deferred and to be relisted on 14.10.2008.

S.No.28

Case No. C - 5	M/s Suzlon Generators Pvt.Ltd. Pune
Meeting No.22/81	F.No.01/81/162/1063/AM08/DES-II
Meeting 02-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 14.10.2008.

S.No.29

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.22/81	F.No.01/81/162/801/AM08/DES-II
Dated: 02-09-2008	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 14.10.2008.

S. No. 30

Case No. C - 7	M/s Reychem RPG Ltd.
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Meeting No.22/81	F.No.01/81/162/886/AM08/DES-II
Dated: 02-09-2008	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 14.10.2008.

S.No. 31

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 22/81	F.No. 01/81/162/677/am08/DES-II
Dated: 02-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.

S.No. 32

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.22/81	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 02-09-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 22/81 held on 02.09.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.
